## No.A-36011/1/2009-Ad.I Government of India Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan, Dr. R.P. Road, New Delhi -110001

Dated the 7th June, 2011

## <u>ORDER</u>

Subject: Delegation of Financial Powers to HoD in the Ministry of Corporate Affairs (Headquarters) under Rule 13(2) and Rule 13(4) of DFPR, 1978 as amended from time to time.

In partial modification to this Ministry's order of even number dated 25th May, 2011 and in accordance with the instructions contained in Ministry of Finance, Department of Expenditure O.M. No.1/7/E.II(A)/2008, dated 30th May, 2008 on the subject, sanction of the President is hereby accorded to delegation of financial powers vested in Secretary, Ministry of Corporate Affairs to Director/Deputy Secretary (General Administration), nominated as Head of Deptt. for the purpose of incurring Contingent and Miscellaneous expenditure in accordance with Schedule V and VI of DFPR, 1978, as amended from time to time. These powers may be exercised by concerned officer without consulting the Integrated Finance Wing.

- 2. The delegation of Financial Powers is subject to fiscal orders, procedures, availability of funds and general instructions issued by the Ministry of Finance from time to time.
- 3. No power under Rule 13(2) is delegated in respect of
  - (i) Creation of posts.
  - (ii) Write off of losses.
  - (iii) Re-appropriation of funds.
- 4. This issues with the approval of Secretary (MCA) vide Dy. No.F1361/Secy/2011 dated 06/06/2011 and AS&FA vide Dy. No.53/2011 dated 03/06/2011.

( K. Gurumurthy )
Deputy Secretary to the Govt. of India

## To:

- 1. All Officers and Sections in Ministry of Corporate Affairs.
- 2. Registrar, CAT/Secretary, CCI/Secretary, CLB.
- 3. All Regional Directors/Registrar of Companies/Official Liquidators.
- e-Governance Cell with the request to upload the order in the Website under Employees Corner/Delegation of financial powers.
- 5. Guard File.

Copy for information to :-

- 1. PS to AS&FA.
- 2. CCA.